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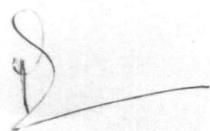
CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1349/2004

New Delhi this the 18th day of January, 2006

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

1. Shri Om Prakash,
S/o late Shri Chandgi Ram,
Resident of B-28 D,
Street No.3, Kanti Nagar Extension,
Krishna Nagar, New Delhi-51.
2. Shri Ram Singh,
Son of Shri B.R. Saini,
80, Saini Enclave, Delhi-110092.
3. Shri Surinder Singh,
Son of Shri Devi Singh,
F-23, Nawada Housing Complex,
Kakrola Moar, New Delhi-110059
4. Shri Subhash Chander,
Son of Shri U.B.Giri,
G-139, Pushkar Enclave, Paschim Vihar,
New Delhi-110063
5. Shri Kaushlesh Kumar,
Son of Late Sh.Anadishwar Prasad,
R/0 68/18, Friends Colony,
Gurgaon-122001 (Haryana)
6. Shri V.K. Mahindru,
Son of Late Shri T.C.Mahindru,
Resident of NIL 37-A, Malviya Nagar,
New Delhi-110017



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7. Shri S.C. Sharma,
Son of Shri C.L. Sharma,
28, Nirman Vihar, Mayur Vihar,
Phase-1, New Delhi.
8. Shri Bhoop Singh,
S/O Shri Shobha Ram,
373, Housing Colony, Sonipat, Haryana.

..Applicants

(By Advocate Shri V.K.Rao)

VERSUS

1. Union of India,
through Secretary,
Ministry of Urban Development and
Poverty Alleviation, Nirmān Bhawan,
New Delhi-110001
2. Controller General of Accounts,
Ministry of Finance, North Block, New Delhi.
3. Chief Engineer,
Irrigation and Flood Control Department,
Govt. of NCT of Delhi, ISBT Building,
4th Floor, Kashmeri Gate, Delhi.
4. Engineer in Chief PWD,
Govt. of NCT of Delhi,
Curzon Road Barracks, New Delhi.
5. Chief Controller of Accounts,
Ministry of Urban Development and
Poverty Alleviation, Nirman Bhawan, New Delhi.

..Respondents

(By Advocate Shri H.K. Gangwani counsel for
respondent 1,2 and 5)

(Ms. Simaran proxy for Mrs. Avnish Ahlawat counsel
for respondents 3 and 4)



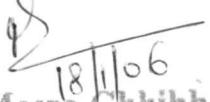


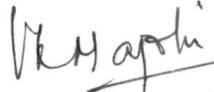
ORDER (ORAL)

(Hon'ble Mrs Meera Chhibber, Member (J))

By this OA, applicants had challenged the purported action of the respondents in transferring them out of Delhi/New Delhi. Today when the matter was called out, counsel for applicants submitted that after filing of the

OA applicants had given their choices, which have been acceded to by the respondents and they have also joined at their places of choice. Counsel for respondents has placed on record posting orders of the applicants, which is not disputed by the learned counsel for the applicants. In view of this, this OA has become infructuous. The same is accordingly dismissed. However, liberty is granted to the applicants to challenge further grievance, if any, in accordance with law. In view of the final order passed in this case, all the pending MAs stand disposed of.


18/1/06
(Mrs. Meera Chhibber)
Member (J)


18.1.06
(V.K. Majotra)
Vice Chairman (A)

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